

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./61/00415/2021

This the **09th** day of **March**, 2021



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Khatoon Fatima aged 50 years W/o Mohd Azam R/o Near Panorama Public School Rajouri, Tehsil and District Rajouri. Pin 185131.

.....Applicant

(Advocate: Mr. A.A. Khan)

Versus

1. UT of J&K through Commissioner/Secretary to School Education Department, Civil Secretariat, Jammu-180001.
2. Director School Education, Jammu. Pin-180001.
3. Chief Education Officer, Rajouri. Pin-185131.
4. Zonal Education Officer, Rajouri. Pin-185131.
5. Zonal Education Officer, Manjakote. Pin-185131.
6. Head Master Primary School Salani Rajouri. Pin-185131.

.....Respondents

(Advocate:- Mr. Amit Gupta, Id. A.A.G.)

ORDER [O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondents to decide her representation (Annexure A-4) within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to consider and decide the representation (Annexure A-4) of applicant by passing a reasoned and speaking order with intimation to the applicant within a period of four weeks from today. If the representation of the applicant is not available with the respondents, this O.A. would be treated as part of the representation. Meanwhile, the respondents will not force the applicant to join at the new place of posting if, not already relieved.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/M.M/